SHRI ARUN SINGH: Once in two years was intended to mean calendar years. From 1953 to 1981, this committee has met fairly regulariy, except during 1970-1979 when only one meeting was held. Th© Member's suggestion is definitely noted and we will ensure that this committee meets regularly and all problems are taken care of.

SHRI B. SATYANARAYAN REDDY: I would like to kno. v whether any criterion has been laid down for meeting of this committee, and if not, what other criterion you are going to have.

SHRI ARUN SINGH: This is a non-Statutory committee. It has, therefore, no criterion so far meetings are concerned. However, this is a committee to lock after the Terriotorial Army and as I have al-rea'dy said, Member's suggestion has been noted.

MR. CHAIRMAN: Next question.

## Gtudelineii for Change of Cadre by Women Officers if the All India Services

\*447. SHRI SUBAS MOHANTY: Will the PRIME MINISTER be pleased to state;

(a) whether Government have recently issued certain guidelines for granting cadre changes for women officers of the All India Services; and

(b) if so, what are the details <sub>c</sub>f the gufdelines issuej to ensure, that the spouses work in the same area?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINIS TRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) A statement is laid on the Table of the House.

Statement Guidelines for change of cadre by women officers of the AH India Services

The Government have issued guidelines >n3rd April, 1986 which, *inter-alia*, cover he following categories of members of the VII India Services: —

(i) Where fhe spouses belong to different cadres of the same Ali India Service or  $tw_0$  of the All India Services, namely, I. A. S., I. P. S., *a-nJ.* I. F. S. -

One spouse will be transferred to the cadre of the other spouse subject to the condition that the spouse concerned does not ordinarily get transferred to his/her home state. Where either of the spouses is in the process likely to get transferred to his/her home state, cadr<sub>e</sub> change for both the spouses is considered for a third state;

(ii) Where one spouse belong *to* one of the All India Services and the other spouse belong to one of the Central Services;

The Cadre controlling authority of the Central Service may post the officer to (he station, or if there is no post in that station, to the State where the other spouse belonging to All India Service is posted.

(iii) where one spouse belongs to an All India Service and the other spouse belongs to a Public Sector Undertakings; The spouse employed under the Public Sector Undertakings m'ay apply to the competent authority and the said authority may post the said officer to the station, or if there is no post under the PSU in that station, to the State where the other spouse is posted. State have als been requested Governments to consider the 'desirability of issuing similar guidelines in respect of their employees.

MR. CHAIRMAN: Mr. Subas Mohanty.

SHRI SUBAS MOHANTY: I have no supplementaries to ask,

SHRIMATI JAYANTHI NATARAJAN; Sir, from the answer of the hon. Minister, I find that only in regard to the All India Services, there is an embargo on being posted to the home State. Is there any reason for such an embargo? Secondly, if there is no reason, why the same embargo has not been extended to the Central Services and all the public sector undertakings?

SHRI P. CHIDAMBARAM: Sir, it is only the three All India Services which have State ca'dres, the T. A. S., the I. P. S. and the Indian Forest Service. Appointments to these cadres are made On the basis of insider outsider ratio of 1: 2. The Central Services do not have any such State cadres. Therefore, the question of an officer being

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posted to his or her home State does not arise. The reason is because Ly obtaining an intercadre transfer, we do not want an officer to go back to Ms or her home State affecting the original allocation on iiiiider-outsider ratio.

SHRI JAGESH DESAI; Mr. Chairman, Sir, in the statement, it has been mentioned "State Governments have also been requested to consider the desirability of issuing similar guidelines in respect of their employees". I would liks to know when this request was made and what is the response of the State Governments to your circular?

SHRI P. CHIDAMBARAM: Sir, the request was made to the State Governments by a letter dated 8th August, 1986. We do mot yet have any response from the State Governments. But we know that some State Governments, even before we issued these orders, have issue'd guidelines. For **•**example, I know the Tamil Nadu Government have some guidelines. But we have not yet received any officially formulated guidelines in response to our let-

श्री सुरेन्द्रजीत सिंह अहलूवालिया : सभापति महोदय, इस सवाल के जवाव में सिर्फ उन के बारे में बताया गया है कि जो विवाहित हैं । लकिन जो प्रविवाहित लड़-कियां हैं और साई०ए०एस०, साई०पी०एस० या आई०एफ०एस० में हैं, वह अगर स्टेट कैंडर में अपने को ट्रांसफर कराना चाहती हैं तो उसके लिये क्या उपाय हैं ?

SHRT P. CHIDAMBARAM: We are not encouraging inter-cadre change. In fact, we want everyone to feel and believe that he or she can work in any part of Tndia.

MR. CHAIRMAN: Question No. 448. Shrimati Renuka Chowdhury. Tf you do not go back to your seat, I will not allow you to put your question.

SHRTMATI RENUKA CHOWDHURY: Yeg<sub>i</sub> Sir. Question No. 448.

## Prnfessionals and Technocrats in Top Positions in Ministries

## 448. SHRIMATI RENUKA CHOWDHURY^ SHRI TALARI MANOHAR;

Will the PRTME MINISTER be please'd to state:

(a) whether Government's; attention has been drawn to the news item which appeared in the Times of India dated the 28th September, 1986 regarding the replacement of the professional Secretary of the Petrochemicals Department with an IAS officer;

(b) whether similar action was also taken recently in the Ministry of Agriculture, consequent to the resignation of a top technocrat who left to take up an international assignment in Manila; and

(c) if so. whether Government pro>t-se to clarify its policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Government are aware of the news item referred to in part (a) of the question.

(b) The Ministry of Agriculture had a technocrat as Secretary from, 31-3-1979 to 3-4-1980. Since then th<sub>s</sub> post has been held by non-technocrats. The technocrat Secretary was elevated to the post Member, Planning Commission  $i_n$  April 1980^ from where he went over to an in ternational assignment at Manila.

(c) Appointments to senior posts in the Ministries/Departments of the Government i i of India are normally made from various 1 organised. Services. For posts at the seni-l or outstanding scientists, technocrat levels economists etc. are also considered keeping in view the specific requirements of such posts and the experience and qualifications of persons available in the field of choice. Most of the Ministries/Departments which are predominently of a technical charcter already have technocrats at the senior levels. Moreover, senior posts included in the various professional cadres of organised Service? are rilled by Members of the respective professional/

fThe question was actually asked on the floor of the House by Shrimati Renuka Chowdhury.